

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 16th day of July, 2010

ORIGINAL APPLICATION No.328/2010

CORAM :

HON'BLE MR. M.L.CHAUHAN, JUDICIAL MEMBER

Subhash Avesthy,
Deputy Station Superintenent at Gurla,
Kota Division,
West Central Railway.

... Applicant

(By Advocate : Shri P.N.Jatti)

Versus

1. Union of India through
General Manager,
West Central Railway,
Jabalpur.
2. Divisional Railway Manager,
West Central Railway,
Kota.
3. Sr.Dvl.Operating Manager,
West Central Railway,
Kota.

... Respondents

(By Advocate : - - -)

ORDER(ORAL)

PER HON'BLE MR.M.L.CHAUHAN

The applicant has filed this OA against the order dated 2.7.2010 (Ann.A/1), whereby he has been transferred from Gurla to Shyampura.

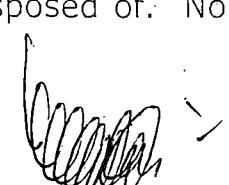
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2. Learned counsel for the applicant submits that till date no person has been appointed vice applicant. Grievance of the applicant is that his daughter is prosecuting study at Kota which is near and is about 6 kms. away from his present place of posting and his transfer in the mid-academic session is neither permissible nor warranted in terms of the letter dated 22.5.2006 (Ann.A/3),

3. I have given due consideration to the submission made by learned counsel for the applicant. Since prayer of the applicant is limited to his retention at Gurla during the academic session of his daughter and he has also made a representation to respondent No.2 thereby highlighting his grievances including prosecution of study by his daughter, as such, I am of the view that it will be in the interest of justice if a direction is given to respondent No.2 to decide his representation dated 22.5.2006 (Ann.A/5) keeping in view the contentions raised therein as well as observations made hereinabove ^{and} to consider the desirability of retaining the applicant at his present place of posting till the academic session of his daughter is over.

4. It is further made clear that till the representation of the applicant is disposed of by respondent No.2, desirability of the applicant for retaining him at Gurla may also be considered.

5. With these observations, the OA stands disposed of. No order as to costs.


(M.L.CHAUHAN)
MEMBER (J)

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